

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 52857 OF 2018

(Arising out of Order-in-Appeal No. 182(ST)/RPR/APPL/RPR/2018/3266 dated 16.05.2018 passed by the Commissioner (Appeals), CGST, Central Excise & Customs, Raipur)

M/s Aegis Beverages Pvt. Ltd.

Plot No. 41, Sector-B, SIGC, Sirgitti
Bilaspur (C.G.)

..... **Appellant**

VERSUS

Commissioner

Central Excise & CGST
GST Bhawan, Tikra Para, Dharmtari Road
Raipur (Chhattisgarh)

..... **Respondent**

APPEARANCE:

None for the Appellant

Shri Harsh Vardhan, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51554/2023

DATE OF HEARING/DECISION : November 01, 2023

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**